

ally disclosed a part of their wealth, so they have thereby established their moral *bona fides*, as it were? What is the check prescribed to see that people do not evade payment of tax by simply disclosing a small portion of their income?

Shri T. T. Krishnamachari: The extent of any immunity granted is limited to the amount of disclosure made. There is no estoppel, so far as the department is concerned, in regard to making further enquiries.

Shri Indrajit Gupta: Would the Government be conducting further investigations in such cases or would they be taking it for granted that he is an honest man because he has partly disclosed his income?

Mr. Speaker: The Minister has already answered that the immunity would extend only to the portion of the wealth which has been disclosed.

श्री हुजूम चन्द कच्छबाय : मैं यह जानना चाहता हूँ कि हाल ही में जिन स्थानों में छापे मारे गये हैं और जहाँ से 5, 5 हजार और 6, 6 हजार रुपया इकट्ठा किया गया है और उन्होंने बही-खातों में उन रकमों को दर्ज दिखा कर बतलाया है कि उन्होंने वह पैसा कमाया है तो क्या सरकार द्वारा उन रकमों को सौताने का विचार किया गया है ?

Shri T. T. Krishnamachari: Any money collected in excess of what is due to government will certainly be returned. According to the Bill which has been approved by hon. Members yesterday, they cannot keep it with them for more than 90 days. Within that time it has to be returned.

Ghaggar Project for Flood Control

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254. { **Shri Harish Chandra Mathur:**
Shri Karni Singhji:
Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:
Shri Shiv Charan Mathur:

Will the Minister of Irrigation and Power be pleased to refer to the reply

given to Starred Question No. 210 on the 26th November, 1964 and state:

(a) whether work on Ghaggar project for flood control has been started; and

(b) the progress likely to be made before the next rains?

The Deputy Minister in the Ministry of Irrigation and Power (Shri Shyam Dhar Misra): (a) and (b). Ghaggar Flood Diversion Scheme is being actively processed by the Government.

Shri Harish Chandra Mathur: What is the nature and financial implication of the scheme which has been finalised by the engineers and approved by the Planning Commission? Is it a fact that this scheme approved by the engineers and the Planning Commission is not acceptable to the Finance Ministry on technical grounds? If that is so, what is the nature of the objection of the Finance Ministry and how do government propose to resolve it?

The Minister of Irrigation and Power (Dr. K. L. Rao): It has to be accepted that while dealing with the problem of Ghaggar, various aspects have to be studied, and studies have been conducted to find out how to use the water economically and efficiently in the best interests of the nation. Therefore, a number of schemes have been drawn up to utilise the water by way of lift or flow irrigation, by way of feeding into the Rajasthan Canal and the excess water being used in the diversion scheme. All these aspects were being carefully gone through with the assistance of the Ministry of Finance and I am happy to announce that some final decision will be taken in the next few days.

Shri Harish Chandra Mathur: My clear question was whether all the engineers are agreed on some particular steps to be taken or not. If they are all agreed, I would like to know the nature of that agreement and its financial implications.

Dr. K. L. Rao: I can only repeat that considerable discussions were held with the engineers concerned. There are some financial implications, especially because the scheme is of a non-plan nature, not included in the Third Plan. They have been carefully gone through by the Ministry of Finance and the project is now going to be taken up actively.

Shri Harish Chandra Mathur: Mr. Speaker, are you satisfied with the answer? I do not at all object to the Finance Minister going into the financial implications of the scheme. My question was about the nature of the scheme drawn up and whether all the engineers have agreed on it or not. That is a clear-cut question. I do not object to the Finance Minister raising objections. The Minister is well within his rights. But let us know whether he is raising objections about the technical soundness of the project or he is raising objections because of certain financial implications involved. If it is so, what is being done to resolve that? That is a clear-cut question.

Dr. K. L. Rao: I think I have answered the question very clearly. The point is that so far as the technical soundness of the project is concerned, that is not questioned. What has been done is to find out the best utilisation of these waters . . .

Mr. Speaker: May I help the hon. Minister? Are all the engineers agreed?

Dr. K. L. Rao: Yes.

Mr. Speaker: Are there any differences of opinion in the Ministries either on the technical side or on the finance side?

Dr. K. L. Rao: There are no differences.

Mr. Speaker: What is the financial implication?

Shri Harish Chandra Mathur: There is no difference of opinion according

to the Minister but it is being discussed for the last one year and a half.

Mr. Speaker: I can't further help the hon. Member now.

Shri Harish Chandra Mathur: Let me ask my second question.

Mr. Speaker: He has put so many questions and yet he wants to put another question. Dr. Singhvi.

Dr. L. M. Singhvi: We would like to know for how long these projects have been processed actively by the Government and what is the timetable which the Government propose to follow and implement in connection with this project.

Dr. K. L. Rao: Out of the three schemes which I mentioned, the Ghaggar diversion scheme has been under consideration for the last year and a half. But the consideration of other schemes, say, utilisation by way of lift or flow irrigation and the idea of putting water into the Rajasthan Canal has been a recent one and that is also being processed now. It is hoped that these projects will be completed in the next three years.

Shri Shiv Charan Mathur: The flow irrigation scheme for controlling Ghaggar waters has been prepared by the Rajasthan Government. Only 600 cusecs of water have been accounted for out of 15,000 cusecs of water. Most of the scheme has got to be for the diversion of Ghaggar waters and it would cost about Rs. 4 crores. May I know from the hon. Minister as to what the Government is thinking about that, and may I know whether most of the part of the finance is going to come from the Government of India?

Mr. Speaker: First a speech, then a question, and then another supplementary!

Shri Shiv Charan Mathur: My question is this. It is only one-sixth of the water that is to be accounted for . . .

Mr. Speaker: If, under these circumstances, the Ministers do not give precise answers, it becomes difficult for me to compel them to do that. There are so many questions mixed up. I have told so many times that when the end is reached the beginning is lost. That happens mostly and, therefore, I am also confused. I cannot compel the Ministers. There is some difficulty and I do not know where it lies. I cannot apportion the blame. And when the Ministers answer, there is usually the complaint that the answer has not come.

Shri Harish Chandra Mathur: I want to ask a very specific question.

Shri Sbtv Charan Mathur: My question is this. For all the schemes, the maximum part of the finance has got to come from the Government of India; and what is the reaction of the Government thereto?

Dr. K. L. Rao: It is true and it is also being accepted. I am happy with the concurrence of the Finance Minister that where the State will not be able to finance the schemes, the Centre will come forward to help.

Shri Lahri Singh: May I know whether the Punjab Government has also been consulted in the formulation of this Ghaggar project?

Dr. K. L. Rao: Quite so. Punjab engineers were associated with it.

Shri K. D. Malaviya: It seems the differences have been resolved. The answers say that the differences have been resolved. All is well that ends well. May I presume now that in future, whenever any technical questions arise from the side of the technical Ministries, the final decision will be accepted, so far as the Government is concerned, on technical questions by the technical Ministries and not by the Finance Ministry?

Mr. Speaker: It is a suggestion.

Shri Harish Chandra Mathur: Will the hon. Minister spell out in specific terms the direct and indirect loss to be suffered by Punjab on the one side and Rajasthan on the other side and to what extent he will be able to help matters before this monsoon?

Dr. K. L. Rao: As I have submitted already, the loss incurred on account of the Ghaggar floods comes to nearly Rs. 59 lakhs besides the loss incurred by the railways in not working for some time. But this includes the loss suffered by the Suratgarh farm. Before these floods it is not possible to say whether anything can be done, because it would take about three years to complete the project.

Shri Harish Chandra Mathur: That means that nothing will be done before the monsoon.

श्री हुकम चन्द कछवाय : इस योजना के सम्बन्ध में पंजाब सरकार और राजस्थान सरकार की क्या प्रतिक्रिया है, इसका कार्य कब से प्रारम्भ होगा और इस पर कितनी धन-राशि लगेगी ?

Dr. K. L. Rao: Both the Governments are also participants in these discussions and in arriving at the solution. It is hoped that the project will be started in the course of the next few days.

श्री हुकम चन्द कछवाय : माननीय मन्त्री ने धन-राशि के बारे में नहीं बताया है।

श्री हुकम चन्द कछवाय : प्रश्न : उनको पता नहीं होगा कि कितना धन राशि लगेगी।

Shri Kapur Singh: Are Government aware that Ghaggar constitutes the ancient natural boundary between the Punjabi and non-Punjabi areas, and if so, does this project properly safeguard the true interests of the Punjabi areas?

Dr. K. L. Rao: All that I can say is that these projects will assist both Punjab and Rajasthan.